

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

Government of India  
Ministry of Finance  
Department of Revenue  
(Central Board of Excise and Customs)

**Notification No. 145/ 2015-Customs (N.T.)**

New Delhi, the 18<sup>th</sup> December, 2015

G.S.R..... (E). – In exercise of the powers conferred by clause (aa) of sub- section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, hereby makes following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No.12/97-CUSTOMS (N.T.), dated the 2<sup>nd</sup> April, 1997, published in the Gazette of India, Extraordinary, Part II, Section 3,Sub-section (i) vide number G.S.R. 193(E), dated the 2<sup>nd</sup> April, 1997, namely:-

In the said notification, in the Table, against serial number 8 relating to the State of Madhya Pradesh, after item (vii) and the entries relating thereto, in columns (3) and (4), the following item and the entries shall respectively be inserted, namely:-

(3)	(4)
“ (viii) Powarkheda, District Hoshangabad.	Unloading of imported goods and loading of export goods” .

[F.No.434/18/2012-Cus.IV]

(Z.R.Kamili)

Director (Customs)

Note.- *The Principal notification No. 12/97-CUSTOMS (N.T.), dated the 2<sup>nd</sup> April, 1997 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R193. (E), dated the 2<sup>nd</sup> April, 1997 and last amended by notification No. 137 /2015-CUSTOMS (N.T.), dated the 07<sup>th</sup> December, 2015 vide number G.S.R. 939( E), dated the 07<sup>th</sup> December, 2015*